

**CUSTOMS EXCISE & SERVICE TAX APPELLEATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
COURT NO. 1**

Excise Appeal No. 51700 of 2019

(Arising out of Order-in-Appeal No. 66 SM-CE-JPR-2019-15-03-2019 dated 15.03.2019 passed by the Commissioner (Appeals), Centre Excise & Central Goods and Service Tax, NCRB, Jaipur-302005)

SOURABH FOODS

Appellant

(A unit of M/s Jallan Food & Beverages)
Factory 394, RIICO, Industrial Area, Jhotwara Ext., Phase II
SarnaDunger, Jaipur-302012.

Vs.

**COMMISSIONER, CENTRAL EXCISE AND
CENTRAL GOODS AND SERVICE TAX, NCRB
STATUE CIRCLE JAIPUR-302005**

Respondent

Appearance

Present for the Appellant : Shri Vinamra Jallan, Advocate

Present for the Respondent: Shri Rakesh Aggarwal, Authorised Representative

Date of Hearing : 09/12/2021

**CORAM: HON'BLE MR. P V SUBBA RAO, MEMBER (TECHNICAL)
HON'BLE MS. RACHNA GUPTA, MEMBER (JUDICIAL)**

PER: P V SUBBA RAO

FINAL ORDER NO. 52073 /2021

Shri Vinamra Jallan, the representative of the appellant submitted that they have opted for Sabka Vishwas Legacy Dispute Resolution Scheme-2019 and a discharge certificate and form-4 has been issued to them. Accordingly, the appeal is dismissed as withdrawn.

**(P. Venkata Subba Rao)
Member(Technical)**

**(Rachna Gupta)
Member (Judicial)**